

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 267 of 2013

Dated : 25th September, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. J.J. Bhatt, Sr. Adv.
Mr. Hasan Murtaza**

**Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan for R-1
Mr. Satyajit Sarna for R.3**

ORDER

We have heard the learned Senior Counsel for the Appellant as well as the learned counsel for the Respondents. Mr. J.J. Bhatt, the learned Senior Counsel for the Appellant wants to file additional Written Notes. Accordingly, he is directed to file the same on or before 29.09.2014 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is at liberty to file the reply to the said written note after serving copy on the other side.

Judgment is Reserved.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**